

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 728
TO BE ANSWERED ON TUESDAY, DECEMBER 13, 2022
22 AGRAHAYANA, 1944 (SAKA)

DISINVESTMENT OF HLL LIFECARE LIMITED

728. SHRI A.A. RAHIM: DR. V. SIVADASAN

Will the Minister of **Finance** be pleased to refer to answer to Starred Question 209 given in the Rajya Sabha on 22nd March, 2022 and state :

- (a) whether Government is aware of the fact that the land for HLL Lifecare Limited was handed over to the Union Government by the State Government of Kerala ;
- (b) if so, whether the Union Government is ready to hand over HLL Lifecare Limited to the State Government of Kerala ;
- (c) whether the State Government has expressed its interest in participating in the bidding process and the State Government will be allowed to take part in the bidding process ; and
- (d) if not, the reasons therefor ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(DR. BHAGWAT KISHANRAO KARAD)

- (a) HLL Lifecare Limited with headquarters in Thiruvananthapuram is a pan-India company operating through a network of 21 offices, production facilities, service & distribution network across several states. It holds multiple leasehold and freehold real estate assets in many states including land from Government of Kerala.
- (b) Presently HLL Lifecare Limited is under strategic disinvestment on 'a going concern' basis in accordance with the bidding process approved by the CCEA.
- (c) and (d) Transaction Adviser, to which the EOI (Expression of Interest) bids were submitted, has informed that a State Government had submitted its bid as the Lead Member of a Consortium

in response to the Expression of Interest(EOI)/ Preliminary Information Memorandum (PIM) floated by DIPAM and the bid was given due consideration as per the provisions of the PIM/EOI. However, as the said bid did not meet the eligibility criteria as per the provisions of the PIM/EOI, the EOI of the State Government could not qualify. A communication in this regard has been sent by the Transaction Adviser to the State Government.
